

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.220- IA/332(AHM)2024
in
C.P.(IB)/171(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Neesa Infrastructure Ltd

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Aditi Sharma, Adv. (Proxy)

For the Respondent :

ORDER

Ld. Counsel for the applicant states that a Withdrawal Purshish has been filed by the applicant on 24.03.2024 vide inward diary no. 3526 through hard copy as well as e-mode is also be done.

In view of above **IA/332(AHM)2024** is dismissed as withdrawal accordingly.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)